

(Signature)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**C.P. NO.189 OF 2004
IN
O.A. NO.556 OF 2004**

New Delhi, this the 12th day of August, 2004

**HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SHRI SHANKER RAJU, MEMBER (J)**

Shri Rohtash Singh,
S/o Shri Parbhati,
Under Deputy FA & CAO/T,
Northern Railway,
State Entry Road,
New Delhi.

...Applicant

(By Advocate: Shri Anand Singh for Shri Amit Anand)

versus

Union of India : Through

1. Shri R.R. Jaruahara,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Shri P.K. Goyal,
Divisional Railway,
Northern Railway,
State Entry Road,
New Delhi.

....Respondents

(By Advocate : Shri Rajinder Khatter)

ORDER (ORAL)

SHRI V.K. MAJOTRA, VICE CHAIRMAN (A) :

Learned counsel heard.

2. The respondents have filed the compliance affidavit on behalf of respondents. Learned counsel of the respondents stated that arrears have been paid to the applicant and applicant has acknowledged the same vide his receipt at page 10 of the respondents' compliance affidavit.

3. Learned counsel of the applicant pointed out that respondents were required to consider the claim of the applicant in the light of the decision in the case of Ramjas and Ors. Vs. Union of India and Ors. He stated that though arrears

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of pay and allowances have been paid to the applicant his claim regarding grant of leave has yet not been considered by the respondents. Learned counsel of the respondents stated that respondents would pass appropriate order in this regard too within a period of two weeks.

4. In the wake of this assurance made on behalf of the respondents, CP 189/2004 is disposed of and notices issued to the respondents are discharged. However, applicant shall have liberty to revive the CP on remaining aggrieved.

S. Raju
(SHANKER RAJU)

MEMBER (J)

V.K. Majotra
(V.K. MAJOTRA)
VICE CHAIRMAN (A)

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